



2026:AHC:52480

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3579 of 2026

Smt. Akanksha

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Pranvesh, Jadu Nandan Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Sri Pranvesh, learned counsel for the writ petitioner seeks to withdrawn the present writ petition questioning the order dated 26.12.2025 passed by District Program Officer, Firozabad cancelling the appointment of the writ petitioner on the post of Aganwadi Karyakatri on the premise that the income certificate stood cancelled with liberty to file fresh writ petition post disposal of the representation preferred by the writ petitioner against the order cancelling the income certificate in which the writ petition came to be disposed of being Writ-C No. 4140 of 2026 on 04.02.2026 for disposal of the representation.

2. Learned Standing Counsel has no objection to the same.

3. Accordingly, the writ petition stands **disposed of** leaving it open for the writ petitioner to again approach this Court post disposal of the representation so preferred by the writ petitioner against the order cancelling the income certificate. It goes without saying that it shall be open for the writ petitioner to approach this Court for the payment of salary for the period he had already worked.

(Vikas Budhwar,J.)

March 16, 2026

Rajesh